अध्यक्ष महोदय : मैं समझता हूं कि अगर इसी तरह कोई मसला आयेगा कि किसी एक ने कहा थोड़ा सा, उस के बाद दूसरा उठा, फिर तीसरा उठा और इस तरह करते करते बहस छिड़ चली तो काम नहीं चल सकता ।

I am not going to allow anybody else to speak now.

SHRI S. KUNDU: Now, you can realise the importance of the matter that I raised. I would request you to ask the hon. Minister to make a statement on this.

MR. SPEAKER: Now, Sir Kanwar Lal Gupta. (*Interruptions*).

Nothing will go on record unless it be on the next item. Nothing will be recorded in between the items. Nothing will go on record in between.

SHRI SHIVA CHANDRA JHA: **

अध्यक्ष महोदय : वैसे स्पीकर के लिए यहां बताना आवश्यक नहीं है किसी एडजर्नमेंट मोशन के बारे में जो स्वीकार नहीं हुआ हो लेकिन मुझे बताना पड़ेगा कि श्री शिवचन्द्र झा का क्या एडजर्नमेंट मोशन है । इन का एडजर्नमेंट मोशन है कि फोर्थ फाइव ईयर प्लान क्यों नहीं डिस्कस किया गया । दूसरे दिन दूसरे माननीय सदस्य का था कि उनका विषय क्यों नहीं एजेंडे में रखा गया । रूल्स में अगर एडजर्नमेंट मोशन की डेफिनीशन बदलनी है तो बदल दे लेकिन इस तरह इसकी मिट्टी पलीद मत करें ।

श्री भोगेन्द्र झा : मैं दस बार उठने का आदी नहीं हूं, लेकिन आप ने कहा. . . . . (**व्यवधान**) . . . या तो आप अपने कथन का पालन करियें मा अपना कथन वापस लें लीजिये मैं बठ जाऊंगा ।

अध्यक्ष महोदय : आप बैठिए ।

14.30 hrs.

RE: VOTING ON CONSTITUTION (TWENTY-FOURTH AMENDMENT) BILL

SHRI MORARJI DESAI (Surat): There is a very important matter which has to be raised. In yesterday's voting, this is what has happened as recorded by the voting machine. This is a very serious matter. (*Interruptions*). It is a matter of the Lok Sabha voting (*Interruptions*).

अध्यक्ष महोदय : मेरे पास यह बात आई थी, मैंने पूरी तसल्ली से कल इस को चेक-अप करवा कर, फिर वोटिंग करवाया था । मैंने यह भी कहा था कि अगर फिर भी किसी को शिकायत है, अगर किसी का नाम उसमें नहीं आया है, तो मुझे बतायें, लेकिन मेरे पास किसी एक मेम्बर की भी शिकायत नहीं आई है कि उसका नाम इसमें नहीं आया. . . . (**व्यवधान**) . . .

श्रीमती तारकेश्वरी सिन्हा (बाढ़) : लेकिन इसमें ऐसा हुआ है ।

This is the record of your Secretariat. This is not our record. Kindly allow us to read the numbers.

MR. SPEAKER: I have already seen it.

मेरे पास किसी की शिकायत नही आई है. . .

श्री शशि भूषण (खारगोन) : अध्यक्ष महोदय, यह सब्जेक्ट एजेण्डे पर नहीं है. . . .

SHRI MORARJI DESAI: This is what happened: Division numbers 123, 262, 323, 363 and 382 recorded their votes for 'Ayes' through tellers, but their votes had already been recorded by the machine. This is double voting.

MR. SPEAKER: I got it checked up. Everything was correct. I later on asked members.

अगर किसी का नाम नहीं है तो मुझे बतलाइये ।

**Not recorded.

SHRIMATI TARKESHWARI SINHA: This is this morning's statement.

अध्यक्ष महोदय : मुझे बताइये, किसी भी मेम्बर ने कहा हो कि मेरा नाम वहां नहीं है ।

श्री अटल बिहारी वाजपेयी (बलरामपुर) : मेम्बर कैसे कहेगा ? जिन मेम्बरों ने जानबूझ कर दो वोट दिये हैं, वे कैसे कहेंगे ? . . . . **(व्यवधान)** . . . . .

श्रीमती तारकेश्वरी सिन्हा : अध्यक्ष महोदय, यहां डेमोक्रेसी की हत्या हो रही है, यह बहुत सीरियस बात है । आप मेहरबानी कर के इसको एक्जामिन कीजिये . . . .

MR. SPEAKER: Everything was checked up. I would request you to accept everything with grace (*Interruptions*).

श्रीमती तारकेश्वरी सिन्हा : लेकिन अध्यक्ष महोदय, यह आपका रिकार्ड है, आप इस को एक्जामिन कर के तब फैसला दीजिये ।

अध्यक्ष महोदय : आप बड़े-बड़े लीडर्स इस हाउस में हैं . . . **(व्यवधान)** . . . .

Take everything with grace.

इतने सालों से यह मशीन लगी हुई है, क्या यह इन्तजार करती रही कि जब कांस्टीट्यूशन अमेण्डमेन्ट बिल आयेगा, तब बिगड़ जाऊंगी । . . . . .

श्रीमती तारकेश्वरी सिन्हा : लेकिन यह आपके टेबिल आफिस का रिकार्ड है. . .

अध्यक्ष महोदय : मैंने जो फैसला देना था, वह दे दिया है, वह ठीक है ।

SHRI PILOO MODY (Godhra): Are you seriously suggesting to the House that up to this time, which is past 2·30 the following day, the Speaker of the Lok Sabha has not yet been informed by his office that five duplicate votes were cast yesterday at the voting, particularly in view of the fact that umpteen requests were made to you that we suspected the way the voting had been going on and you refused at that time to allow a lobby division? Are you seriously suggesting that you are not aware of this? And you stand up there to tell us that we get agitated and we should take this gracefully.

अध्यक्ष महोदय : आप मुझे स्पेस्फिक बात लिख कर दे दीजिये ।

श्रीमती तारकेश्वरी सिन्हा : हम देंगे ।

अध्यक्ष महोदय : लेकिन कल हाउस में यह भी होता रहा है कि किसी मेम्बर ने गलत प्रेस कर दिया हो, किसी मेम्बर ने दो प्रेस कर दिये हों, उस के बाद हमारे स्टाफ़ के मेम्बर हर एक डैस्क पर जाते रहे हैं और हमेशा अगर किसी मेम्बर से गलती हो जाती है, तो उसको दुरुस्त करवाते रहे हैं । अगर उस वक्त किसी मेम्बर ने कहा होता कि वोटिंग गलत हो गया, दुरुस्त नहीं हुआ है . . . . **(व्यवधान)** . . . लेकिन मेरे पास किसी मेम्बर की शिकायत नहीं आई है ।

SHRI BALRAJ MADHOK (South Delhi): We had our doubt yesterday and that was why we demanded that there should be physical voting. You did not allow it. Now we find that our fears have come true. Your own record shows that some malpractice was committed yesterday. Therefore, I make this request to you. The voting yesterday was wrong, the Bill that was passed was wrong and it is not deemed to have been passed. So we demand that there should be a fresh division as the Bill was not passed because there were malpractices.

अध्यक्ष महोदय : अगर गलती थी तो उस वक्त मेम्बर बतला देते । हमारे स्टाफ़ मेम्बर हर डेस्क पर गये थे, किसी ने अगर गलती बताई कि उस से गलती हो गई है, उस को नोट किया गया । फिर भी अगर आप

[अध्यक्ष महोदय]

कोई स्पेस्फिक केस देंगे तो उस को देखा जा सकता है . . . (**व्यवधान**) . . . बिल कल पास हो गया, अगर कहीं गलती है तो मैं देखूंगा। लेकिन अगर आप काम नहीं करना चाहते हैं तो हाउस को एडजार्न किये देता हूं।

SHRI PILOO MODY: I do not think you have still grasped what is being said.

MR. SPEAKER: If there is anything, I will see that is checked up. So far as the passage of the Bill is concerned, it was announced yesterday (*Interruptions*). अगर आप नहीं चलने देना चाहते हैं तो मैं हाउस को एडजार्न कर देता हूं।. . . . .

SHRI PILOO MODY: Shri Banerjee is the type of goonda who would not mind if truth was falsified and a false vote cast if it suited his purpose. (*Interruptions*). Is he interested in the truth or not? (*Interruptions*).

MR. SPEAKER: I am very sorry. This is a very wrong word.

SHRI PILOO MODY: He is a goonda. (*Interruptions*).

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, मेरा प्वाइन्ट आफ आर्डर है। क्या आप मुझे अनुमति देते हैं . . .

श्री शिवनारायण (बस्ती) : अध्यक्ष महोदय, यहां डेमोक्रेसी की हत्या की जा रही है, और आप देख रहे हैं . . . You are favouring the Government. We have the record of your own office. You are not doing anything.

श्री मधु लिमये : अभी श्री मोरारजी देसाई जी ने यहां पर जो मतदान हुआ, उसके बारे में बहुत गम्भीर आरोप लगाया है और उस में हमारे दल के एक सदस्य पर भी आरोप लगाया है कि उस ने दो वोट दिये हैं, चूंकि हमारे दल के सदस्य पर आरोप लगाया गया है, इसलिए बोल रहा हूं, वरना नहीं बोलता कम से कम हमारे सदन में मतदान की जो प्रक्रिया है, उसको इस तरह से बेइज्जत न किया जाय, जिससे मुल्क में अविश्वास पैदा हो। इसलिए मैं चाहता हूं कि आप सभी दलों के नेताओं को बुलायें या जैनरल परपजेज कमेटी की बैठक बुलायें, आप के जो नक्शे हैं, जो टैलर्ज थे, सब लोगों को बुलायें और इस की जांच की जाय। क्योंकि हम यह आरोप कुबूल करने के लिये तैयार नहीं हैं कि इस में जानबूझ कर दो वोट दिये गये हैं। कम से कम जहां तक मेरी पार्टी का सवाल है, इस तरह के अनुचित काम हम कभी नहीं करेंगे और न हम ने किया है . . (**व्यवधान**) . . .

श्री योगेन्द्र शर्मा (बेगुसराय) : अब जांच की क्या आवश्यकता है, यह गलत बात है। जो फैसला हो चुका है, उस में सन्देह पैदा करने की कोशिश की जा रही है। जब यह स्पष्ट है कि ऐसी बात नहीं हुई है, तो जांच किस बात की होगी।

श्री शशि भूषण : जब आप ने फैसला दे दिया है, अच्छी तरह से देख लिया है, फिर क्या भ्रम रह जाता है ?

श्री कंवर लाल गुप्त (दिल्ली सदर) : इसकी जांच करवाइये, जो कुसूरवार हों, उन को सजा दिलवाइये, उन को हाउस से डिबार कर दीजिये।

SHRI J. B. KRIPALANI (Guna): Mr. Limaye has made a suggestion.

श्री भोगेन्द्र झा : अध्यक्ष महोदय, तारकेश्वरी जी से कहिये कि वह कहीं बैठ जायें, इसलिए कि ये राजाओं की थैलियों के पक्ष में सदस्यों को आतंकित करती हैं, उन पर दबाव डालने का प्रयास करती हैं. . . .

श्रीमती तारकेश्वरी सिन्हा : मैं आपसे कहना चाहती हूं कि क्या कम्युनिस्ट पार्टी के मेम्बर इस हाउस के गार्जियन हैं ? क्या दूसरे मेम्बरों को यहां पर कोई प्रिविलेज नहीं है ? वे लोग जहां चाहते हैं, जाते हैं और घूमते हैं फिर दूसरे मेम्बरों पर रेस्ट्रिक्शन लगाने की गार्डियनशिप इनको किस रूल के मातहत मिली हुई है ? . . . **(व्यवधान)** . . आप कहेंगे तो मैं बैठ जाऊंगी लेकिन ये कौन होते हैं कहने वाले कि फलाने मेम्बर को रोका जाये ? . . . **(व्यवधान)** . . .ये किस हक से एसा कहते हैं, इस पर मैं आपकी रूलिंग चाहती हूं । . . . **(व्यवधान)** . . 19 आदमियों की जमात को दूसरों को डिक्टेट करने का अधिकार किस रूप में मिला हुआ है, इस पर मैं आपकी रूलिंग चाहती हूं । . . . **(व्यवधान)** . . . .

अध्यक्ष महोदय : आप बैठ जाइये । . . . **(व्यवधान)** . . .

श्रीमती तारकेश्वरी सिन्हा : ये गार्जियन बन गये हैं सारे हाउस के ? . . **(व्यवधान)** . . . इन लोगों ने दूसरों को इस तरह से ब्लैक-मेल करना शुरू किया है . . . . **(व्यवधान)** . . . .

अध्यक्ष महोदय : आप लोग बैठ जाइये । . . . **(व्यवधान)** . . .

SHRI M. L. SONDHI (New Delhi): Why do you have double standards? When somebody gets up and tries to address you, you express your indignation at that time but you allow others to go on. What is this that is taking place? We are also elected representatives as they are. Is this what is parliamentary propriety?.... (*Interruption*).

SHRI HARI KRISHNA (Allahabad): At least you should listen to every one. We do not object when they speak and we allow them to speak. But when we want to speak they start shouting and unfortunately you are allowing that. At least be fair to us.

SHRI M. L. SONDHI: You pass such remarks about this side of the House but you do not pass such remarks about that side. It it not the Chair's responsibility to maintain the scales even?.... (*Interruption*) Why should they sit. Why should I sit down? I shall not sit down. We stand for social justice.... (*Interruptions*)

SHRI S. M. BANERJEE (Kanpur): Mr. Speaker, may I submit to you....

MR. SPEAKER: Order, order.

SHRI BAL RAJ MADHOK: According to the records of the House the hon. Member who consistently flouts you is Mr. Banerjee. You have nothing to say about it.

SHRI M. L. SONDHI: I crave your indulgence. We are all equals here. Nobody is more equal than the other; we all represent the people of India. If slanderous remarks are made, we shall not tolerate it. We have every right, as they have, to speak on behalf of the people whom we represent here.

SHRI J. B. KRIPALANI: Have I your permission to speak, Mr. Speaker? Mr. Madhu Limaye has made a very sane and impartial proposal. It is not unusual that doubts are expressed. Even in the elections, if there is a doubt and a plea is made for re-examination of the votes, it is allowed. I am not saying anything unusual. If you accept the request of Mr. Madhu Limaye and get this question examined, especially when there are doubts, it will be good. It is a fact that these doubts, were expressed yesterday also. If in your wisdom in a matter of doubt, may be unreasonable doubt, or even perverse doubt, if you order a re-examination, nothing will be lost.

SHRI DHIRESWAR KALITA (Gauhati): No, no.

SEVERAL HON. MEMBERS: No, no.

SHRI D. N. PATODIA (Jalore): Sir, I rise on a point of order. Yesterday, in the House, you were good enough to make certain announcements of the results. They were recorded. This morning, on the Notice Board, in the bulletin issued by your office, it is seen that the result is at variance with what you declared yesterday. I would like to know, and have your ruling, as to which one of the results is correct: whether the result announced by you yesterday or the result that has been published in the bulletin today. That is the first thing.

The second thing is,—I want your ruling on that—in view of the variance that exists between both the results, would you consider that the result was wrong and that voting should be taken again?

SEVERAL HON. MEMBERS: No, no. (*Interruption*).

SHRI D. N. PATODIA: We want your ruling on my point of order.

SHRI S. KUNDU (Balasore): Certain aspersions were made on certain Members. It is most unfortunate. That should not be done. (*Interruption*).

SHRI D. N. PATODIA: I beseech your ruling on my point of order before any other thing is done. I have raised a point of order, and I request you to give your ruling.

अध्यक्ष महोदय : आप बैठिये । क्या आपका खयाल है कि ऐसे ही चलता जाये शाम तक । . . . **(व्यवधान)** . . . .

कल जब आप ने एतराज उठाया था तो उस वक्त भी चैकअप किया और उसके बाद भी चेकअप किया । जो चांस दिया जाता है कि मेम्बर करेक्ट कर सकते हैं या किसी तरह से दूसरी जगह डुप्लीकेट आ जाता है तो हरएक चीज को देखकर मैं आपको दोबारा फिर यकीन दिलाना चाहता हूं कि चेकअप के बाद भी जो दो तीन के बारे में आप को खयाल था कि डुप्लीकेट किया है या कुछ किया है तो वह सारा कुछ देख कर और निकाल कर मैंने रिजल्ट ठीक एनाउंस किया **(व्यवधान)** . . . अगर इनमें शक है तो जिस पार्टी के लीडर मेरे पास आना चाहें वह आयें मैं उनकी तसल्ली करने के लिय तैयार हूं । . . . . **(व्यवधान)** . . जो रिजल्ट मैं ने एनाउन्स किया वह एक तिहाई और दो तिहाई मैजारिटी के मुताबिक किया और बावजूद इसके जहां एतराज किया उसको भी मैं ने कंसीडर किया । दो तीनजो डुप्लीकेट के एतराज किये गये उसको भी निकाल कर मैं ने रिजल्ट एनाउन्स किया । . . **(व्यवधान)** . . किसी मैम्बर का नाम न आया हो, किसी का गलत वोट हुआ हो तो वह भी मैं ने कंसीडर किया । I took into account everything. उसके बाद भी मैं ने देखा और डुप्लीकेट का खयाल था उसको भी कंसीडर किया और फिर मैं आप को बोलता हूं, the result is correct. (*Interruption*). I will have to listen to this gentleman. You cannot interrupt like this.

DR. RAM SUBHAG SINGH: The notice board indicates that certain votes were recorded twice. (*Interruptions*).

MR. SPEAKER: Everything was deducted. I would request you to accept everything with grace.

जहां भी थोड़ा बहुत शक हुआ उस को मैं ने रिजेक्ट कर दिया । जो मैं ने अनाउंस किया है वह ठीक किया है ।

DR. RAM SUBHAG SINGH: This is a new thing that has come to everybody's notice today. It has come up on the notice board today. Yesterday we had not seen that nor was it put

in the notice board yesterday. When it was pasted on the notice board today, it has been brought to your notice. Now it is up to you to consider what is to be done.

MR. SPEAKER: I have already announced the result. (*Interruptions*) जहां कहीं डुप्लिकेट का खयाल आया, मैंने कल पूछा और कहा कि मुझे बताइये . . .

श्री शशि भषण : जो सदस्य हारे हुए हैं सिर्फ वही ऐतराज कर रहे हैं। अपने स्वार्थ में प्रजातंत्र खत्म कर रहे हैं। . . **(व्यवधान)** . . .

MR. SPEAKER: You cannot decide the issue like this. The result was declared yesterday. (*Interruptions*)

SHRI BAL RAJ MADHOK: See the behaviour of these people. Here are the people with a guilty consicence who did the mischief. They tampered with the voting. Therefore, the voting was not correct yesterday. A new voting should take place.

श्री शिव नारायण (बस्ती) : इससे बड़ा अपमान इस सदन का नहीं हो सकता।

MR. SPEAKER: Any leader can discuss it with me and I am prepared to satisfy him. So far as the result is concerned, it was announced yesterday and there is no going back on it.

SHRI D. N. PATODIA: I rise to protest against your ruling. I have point of order and you will have to hear me. (*Interruptions*)

अध्यक्ष महोदय : कभी हार भी होती है, कभी जीत भी होती है।

SHRI D. N. PATODIA: I have a point of order and you will have to hear me.

MR. SPEAKER: I have already given my ruling. (*Interruptions*)

SHRI PILOO MODY: We accept with grace.... (*Interruption*)

SOME HON. MEMBERS: We do not want to hear you.

SHRI PILOO MODY: We accept with grace the fact that we were defeated yesterday and there is no question of reopening the issue.

SHRI RANDHIR SINGH (Rohtak): We do not want to hear you.

SHRI PILOO MODY: I accept with grace that we were defeated yesterday and there is no question of reopening the issue.

SHRI RANDHIR SINGH: You have no case.

MR. SPEAKER: If you will go on like this, there is no way out.

SHRI PILOO MODY: However, when aspersions are cast on the number of voting . . (*Interruption*).

SHRI RANDHIR SINGH: They must accept your decision as final. It cannot be reopened.

SHRI PILOO MODY: That is exactly what I said, that it cannot be reopened. But what can be reopened is the fact that whatever voting takes place and is counted should be beyond question and doubt. I am afraid that the assurances that you have sought to give in the last half an hour have not satisfied us because what you announced . . . (*Interruption*). It is a fact that what you announced yesterday..... (*Interruption*)

SHRI RANDHIR SINGH: How can you challenge that?

SHRI PILOO MODY: We are not challenging it.

SHRI RANDHIR SINGH: Sit down. Why do you waste the time of the House? Let the debate on Shri Kanwar Lal Gupta's motion begin.

SHRI HARI KRISHNA: Sir, you are the man to say, "Sit down". But that man says, "Sit down". Is he the Speaker of the House? Can you not control him?

MR. SPEAKER: Order, order.

SHRI PILOO MODY: From the information collected from your own Table it is now established that five votes were cast for a second time.

MR. SPEAKER: I have already made my observations. I have given my ruling. I have already given my decision on it.

SHRI PILOO MODY: It is not a question of decision; it is a question of counting and mathematics is not subject to your decision. I am asking you to rectify it .....(*Interruption*). Has there been duplication or not?

MR. SPEAKER: I have made the position clear.....(*Interruption*)

SHRI RANDHIR SINGH: You must learn to respect the Speaker. Why do you not respect the Speaker?

SHRI PILOO MODY: I do respect the Speaker more than you do.

SHRI RANDHIR SINGH: They must learn to respect the Speaker which they are not doing. Your decision is final and absolute. They must bow before your decision.

SHRIMATI TARKESHWARI SINHA: When you announced the decision here the copies of photographs were not available to you I would like to know when you saw the photographs.....(*Interruption*)

MR. SPEAKER: After seeing everything my decision was that the Bill was passed. I satisfied myself.

SHRIMATI TARKESHWARI SINHA: You did not see the photograph at that time. How could you announce the decision?

MR. SPEAKER: I have seen your photographs also. After seeing that, after judging everything and having clear proof I decided it. I have already given by decision . . . (*Interruption*).

जब काउंटिंग होता है तो मैं चेयर में यहां बैठा रहता हूं। कहीं कोठड़ी में बन्द अपने आपको करके नहीं बैठता हूं। रिजल्ट मशीन पर आता है और जिसका वोट रिकार्ड नहीं होता है वह बता देता है कि उसका वोट रिकार्ड नहीं हुआ है। आप देखिये . . . (इंटरप्शन) . . . आप सब बड़े आदमी हैं। हार जीत तो होती ही रहती है और उसको मान लिया जाना चाहिये।

15 hrs.

SHRI D. N. PATODIA: On a point of order, Sir. (*Interruptions*).

SHRI RANDHIR SINGH: No point of order. The ruling has been given by the Speaker. (*Interruption*).

MR. SPEAKER: Nothing will go on record.

SHRI D. N. PATODIA: . . (*Interruptions*)

MR. SPEAKER: You want to say a hundred times that the result was correct? I have already given my ruling. (*Interruptions*)

SHRI D. N. PATODIA: * *

MR. SPEAKER: My ruling is that I am satisfied with the result of the voting.

SHRI D. N. PATODIA: Is the number of votes announced yesterday correct or is the number of votes announced today correct?

MR. SPEAKER: As regards the voting on the Consideration motion, on

*Not recorded.

the basis of figures shown on the machine plus vote recorded through Tellers, I.. announced yesterday that

Ayes had—336

and Noes—155

After checking with the photograph it has since been found that the correct figures are:

Ayes—331

Noes—154

In any case, the result of the division as announced by me is not materially affected. here is clear two-thirds majority. The motion was duly carried.

I also put it down on the notice Board.

An Hon. Member: There were five duplicate votes. (*Interruptions*).

MR. SPEAKER: his is after due checking. I again tell you, this is the figure given by the Office after due checking.

श्री कंवर लाल गुप्त : आपने मान लिया है कि पांच डुप्लीकेट बोट कास्ट हुए हैं । लेकिन उससे कोई फर्क नहीं पड़ा । कौन-कौन मैम्बर हैं ?

MR. SPEAKER: After you took the objections, there was rechecking, and this is the rechecked thing; and I declared the Bill duly passed after rechecking. (*Interruptions*). It came on the board, everything is there on the record, there is no doubt about it.

(श्री कुवर लाल गुप्त): पांच ने डुप्लीकेट वोट किया, यह आपने मान लिया । उनके खिलाफ कार्रवाई होनी चाहिये ।

SHRI CHENGALRAYA NAIDU (Chittoor): On a point of order.

MR. SPEAKER: No Points of Order now. I am not prepared. Let me proceed. It is all right. If you want to examine it, it is all right. (*Interruptions*).

Please proceed now.

MR. KANWAR LAL GUPTA.

15.08 hrs.

MOTION RE: INDIAN TERRITORY BEING SHOWN AS PART OF CHINA IN RUSSIAN ENCYCLOPAEDIA

श्री कंवर लाल गुप्त (दिल्ली सदर) : मैं प्रस्ताव करता हूं :

"कि यह सभा इसी विश्वकोष में भारत के बहुत बड़े राज्य क्षेत्र को चीन का हिस्सा दिखाए जाने पर सोवियत समाजवादी गणतंत्र संघ सरकार को विरोध पत्र न भेजने की सरकार की कार्यवाही का निरनुमोदन करती है ।"

अध्यक्ष महोदय भारत की 55,000 वर्गमील भूमि रूसी नक्शों में चीन का भाग दिखाई गई है । यह बहुत गम्भीर बात है । यह किसी पार्टी का सवाल नहीं है, यह सारे देश के स्वाभिमान और मर्यादा का सवाल है । इस प्रकार से जो कार्रवाई रूस ने भारत के विरुद्ध की है, यह काटेग्राफिक एग्रेशन का क्लीयर केस है, उसके अलावा कुछ नहीं । जब मंत्री महोदय से पूछा गया कि रूस ने भारत सरकार के प्रोटेस्ट का क्या जबाव दिया, तो उन्होंने राज्य सभा में कहा कि रूस ने कहा है कि इन नक्शों की कोई पोलीटिकल सिग्नीफिकेंस नहीं है, हमारे स्पैशलिस्ट्स ने इस सवाल को टेकनिकल तरीके से डील विद किया है और हम हिन्दुस्तान की टेरिटोरियल जूरिसडिक्शन का सम्मान करते हैं । अगर किसी ऐटलस या नक्शे में एक बार गलती हो जाये, तो मैं उस को मान सकता हूं । हर जगह गलती हो सकती है । लेकिन यह मामला कोई एक या दो साल का नहीं है । यह मामला 1955 से चला आ रहा है और इस को चलते हुए सोलह साल हो गये हैं । हमारी सरकार बार-बार रूस को कहती है, लेकिन उस के बावजूद कोई परिणाम नहीं निकलता है ।